

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.59/2013  
I.A.No.173/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup> July, 2017, 10.30 A.M

Name of the Company	Ornate Life Style Pvt. Ltd. -Vs- Gillanders Properties Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. R. MITRA, Adv.
2. MR. L. CHATTERJEE, Adv.
3. MR. D. MAJUMDAR, Adv.

Respondents  
No. 1 to 4

D Majumdar  
27/7/17

1. Mrs. Manjit Aggarwal, Adv.
2. Mr. Baisang Kumar, Adv.

for Petitioners

M Aggarwal  
Adv.  
27/7/17

27-07-2017 – CP No. 59/2013- Ornate Life Style Pvt. Ltd. Vs. Gillanders Properties Pvt. Ltd. & Ors.

O R D E R

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the respondent Nos. 1 to 4 are present.

The report from the Central Forensic Science Laboratory has been received and the same was opened in the open Court in presence of both the side on their satisfaction.

The petitioner has concluded his part of argument along with the citations, though on the very date, no one appeared to argue on behalf of the respondent(s).

The Ld. Lawyer on behalf of the respondent Nos. 1 to 4 prayed for some time to allow them to argue on the petition for the ends of justice.

For the ends of justice, as a last chance, the respondent(s) are allowed to argue on the matter.

Fixing 18-08-2017.

*sd.*  
MANORAMA KUMARI  
MEMBER(J)